

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No. 719 of 2018**

M/s Jharkhand Road Projects Implementation Company Limited, Ranchi
through its Director Bijay Kant Jha Vijay Petitioner
Versus

The State of Jharkhand & Ors. Respondents

**With
W.P.(C) No. 4134 of 2020**

M/s Jharkhand Infrastructure Implementation Company Limited, Ranchi
through its authorized signatory, Kumar Gaurav Petitioner
Versus

The State of Jharkhand & Ors. Respondents

**With
W.P.(C) No. 4135 of 2020**

M/s Jharkhand Road Projects Implementation Company Limited, Ranchi
through its authorized signatory Gautam Kumar Tandasi
... .. Petitioner
Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners	: Mr. Ramji Srinivasan, Sr. Advocate Mr. A.K. Das, Advocate Mr. Kaushik Laik, Advocate
For the Respondent Nos.1 & 2	: Mr. Mohan Kumar Dubey, AC to AG [In W.P.(C) No. 719/2018] Mr. Sreenu Garapati, SC-III [In W.P.(C) No. 4134/2020] Mr. Rohan Kashyap, AC to GA-II [In W.P.(C) No. 4135/2020]
For the Respondent No. 3	: None

05/13.04.2021 The present writ petitions are taken up today through Video conferencing.

An adjournment slip has been filed on behalf of Mr. P.A.S. Pati, the learned counsel for the respondent nos. 1 and 2 in W.P.(C) No. 4135 of 2020 on the ground of his personal ill health.

Mr. Ramji Srinivasan, the learned Senior Counsel for the petitioners in all the writ petitions, submits that though the respondent nos. 1 and 2 were allowed four weeks' time to file counter affidavits in the writ petitions, however, till date, no counter affidavit has been filed.

Mr. Mohan Kumar Dubey, AC to AG appearing on behalf of the respondent nos. 1 and 2 in W.P.(C) No. 719 of 2018 and Mr. Sreenu Garapati, the learned SC-III appearing on behalf of

respondent nos. 1 and 2 in W.P.(C) No. 4134 of 2020, pray for three weeks' more time by way of last indulgence to file respective counter affidavits.

The office has reported that the notice issued to the respondent no. 3 through ordinary process has been validly served.

The signed A/D of the respondent no. 3 has also been received by the office and has been kept on record.

The service of notice issued to the respondent no. 3 is thus complete.

However, no one appears on behalf of the respondent no. 3.

Reference may be made to order dated 03.03.2021, whereby explanations were called from the Assistant Registrar as well as the Section Officer of the concerned section for causing inordinate delay in placing the case before this Court despite order dated 27.03.2018. The said explanations were ordered to be submitted to the Registrar General of this Court, who in turn, was directed to place the same before this Court.

The Registrar General has placed the explanations of the Assistant Registrar and the Section Officer on record.

The said explanations will be perused and appropriate order on the same will be passed subsequently.

Keeping in view that an adjournment has been sought on the ground of ill health of the learned GA-II appearing on behalf of the respondent nos. 1 and 2 in W.P.(C) No. 4135 of 2020, which is connected with other writ petitions, as well as the aforesaid prayer made by the learned AC to AG and the learned SC-III, put up these cases under the heading "For Admission" in the week commencing from 14.06.2021.

If the counter affidavits are not filed by the respondent nos. 1 and 2 in all the writ petitions within the aforesaid period, they shall pay a cost of Rs. 5,000/- in all the writ petitions separately in favour of the Jharkhand Advocates' Association Welfare and Development Fund, Jharkhand High Court, Ranchi.

(Rajesh Shankar, J.)